# GOVERNMENT OF INDIA MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

#### **LOK SABHA**

# UNSTARRED QUESTION NO. 4016 TO BE ANSWERED ON 20<sup>TH</sup> MARCH, 2018

### CRITERIA FOR RELEASE OF FOODGRAINS

#### 4016. PROF. SAUGATA ROY:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the Union Government is following the same criteria for release of foodgrains to various State Governments;
- (b) if so, the details thereof;
- (c) whether the Government has any request for release of more foodgrains to States, which are concentrated on commercial crops; and
- (d) if so, the details thereof and action taken thereon?

### ANSWER

## MINISTER OF STATE FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (SHRI C. R. CHAUDHARY)

(a) & (b): Allocation of foodgrains to States/Union Territories (UTs) under the National Food Security Act, 2013 (NFSA) is made on the basis of State/UT-wise coverage of population determined by the then Planning Commission, identification of beneficiaries by States/UTs within the coverage, and foodgrains entitlement prescribed under the Act i.e. 35 kg per household per month for households covered under the Antyodaya Anna Yojana and 5 kg per person per month for Priority households. The Act further provides that if on the above basis, annual foodgrains allocation to any State/UT is lower than the average annual offtake during 2010-11 to 2012-13 under erstwhile normal Targeted Public Distribution System (TPDS), the same shall be protected.

Foodgrains are allocated as per above criteria, uniformly applicable to all States/UTs.

(c) & (d): Requests were received from some States/UTs for higher coverage of population and higher allocation of foodgrains under NFA. However, in view of a uniform methodology used by the then Planning Commission for determining State/UT-wise coverage and uniform criteria for allocation of foodgrains; such requests could not be agreed to.

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